

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 14.11.2018

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 02 Nos. 400kV line bays at Ranchi 400kV Sub-station for Raghunathpur TPS-Ranchi 400kV D/C transmission line under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Bihar State Power (Holding) Company Ltd.
(Formerly Bihar State Electricity Board -BSEB)
Vidyut Bhavan, Bailey Road, Patna – 800 001
2. West Bengal State Electricity Distribution Company Limited
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lakecity
Calcutta - 700 091



3. Grid Corporation of Orissa Ltd.
Shahid Nagar, Bhubaneswar - 751 007
4. Damodar Valley Corporation
DVC Tower, Maniktala
Civic Centre, VIP Road, Calcutta - 700 054
5. Power Department
Govt. of Sikkim, Gangtok - 737 101
6. Jharkhand State Electricity Board
In Front Of Main Secretariat
Doranda, Ranchi - 834002

....**Respondents**

For petitioner : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri S. K. Niranjana, PGCIL
Shri MukeshBhakar, PGCIL

For respondents : None

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from anticipated COD to 31.3.2019 for 02 Nos. of 400kV line bays at Ranchi 400kV Sub-station for Raghunathpur TPS-Ranchi 400kV D/C transmission line under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed



Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. As per the Investment Approval dated 6.8.2008, the instant assets were scheduled to be put into commercial operation on 1.9.2012. However, the asset was put into commercial operation on 30.8.2017. Thus, there is a time over-run of 6 years. The details of the capital cost claimed by the petitioner are as follows:-

(₹ in lakh)					
FR approved apportioned cost	Cost upto COD	Proposed Exp. For 2016-17	Proposed Exp. For 2017-18	Proposed Exp. For 2018-19	Completion Cost
1195.04	885.73	-	-	-	885.73

There is no cost over-run with respect to the apportioned cost.

3. The matter was heard on 23.10.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central



Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The petitioner has claimed ₹157.33 lakh and ₹271.11 lakh as transmission charges for the year 2017-18 and 2018-19 respectively and taking into consideration the time over-run, which will be considered in detail at the time of final order, we allow ₹125.86 lakh and ₹216.88 lakh as tariff for the years 2017-18 and 2018-19 respectively.

7. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from



time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

8. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 23.11.2018:-

- (i) Form-12 for details of time over-run.
- (ii) Details of reason for the assets covered in the instant petition for time over-run and chronology of the time over-run alongwith documentary evidence as per the format given below:-

Activity	Schedule		Actual		Reason(s) of delay
	From	To	From	To	

- (iii) Details of IDC and IEDC during the period of delay in COD of the instant assets i.e. from scheduled COD to actual COD.
- (iv) Details of IDC and IEDC from 1.4.2013 to 30.8.2017.

9. The respondents are directed to file their reply by 30.11.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 7.12.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

10. The next date of hearing will be intimated to the parties in due course of time.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(P. K. Pujari)
Chairperson

